

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.2265
TO BE ANSWERED ON 12TH MARCH, 2025

TARGETED PUBLIC DISTRIBUTION SYSTEM IN BODOLAND

2265. SHRI JOYANTA BASUMATARY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details regarding the number of households covered by the Targeted Public Distribution System (TPDS) in Bodoland Territorial Region, Assam during the last five years, district-wise;
- (b) the details regarding quantity of foodgrains and other essential commodities distributed to these beneficiaries during the last five years, district-wise;
- (c) the steps taken by the Government to identify and include eligible households who are not currently benefiting from the TPDS and the number of new beneficiaries added during the last year; and
- (d) the details of the number of complaints received on the TPDS during the last five years from Bodoland Territorial Region?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a): Under the National Food Security Act, 2013 (NFSA), against the intended coverage of 251.90 lakh persons, 247.98 lakh beneficiaries are presently covered in the State of Assam. District wise data is not maintained by the Central Government.

(b): Under the Act, while Antyodaya Anna Yojana (AAY) households that constitute the poorest of the poor are legally entitled to receive 35 kg of foodgrains per Household per month, priority households are entitled to 5 kg per person per month free of cost. The entitlement of beneficiaries under the Act is uniformly applicable across the country since commencement of the Act.

Under the Act, the term “foodgrains” is defined as rice, wheat or coarse grains or any combination thereof conforming to such quality norms as may be determined, by order, by the Central Government from time to time.

(c): The Central Government has issued advisory, from time to time, to all the States/Union Territories to identify all eligible and poor persons/ households including vulnerable Sections of the Society for inclusion under the NFSA. States clean up their beneficiary database so that bogus ration cards get deleted and better targeting of rightful beneficiaries is ensured. Thus, deletion of ineligible beneficiaries and addition of eligible beneficiaries under the Act is a continuous process and beneficiaries database is dynamic in nature.

(d): TPDS is operated under the joint responsibility of the Central and the State/UT Governments wherein the operational responsibilities for implementation of PDS within the State/UT rest with the State/UT Governments concerned. Therefore, as and when complaints are received by the Government from individuals and organizations as well as through press reports, these are sent to State/UT Governments concerned for inquiry and appropriate action.

Year wise number of complaints i.r.o State of Assam received from from individuals, organization & through media reports etc from 2020 to 2024 are as follows:

S. No.	Years	No. of Complaints
1.	2020	39
2.	2021	8
3.	2022	13
4.	2023	48
5.	2024	178
Total:		286

District wise data of complaints is not maintained by the Central Government
